GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF SCHOOL EDUCATION & LITERACY

LOK SABHA UNSTARRED QUESTION NO. 1713 TO BE ANSWERED ON 02.03.2020

Quality of Mid-day meal

†1713. SHRI MITESH RAMESHBHAI PATEL (BAKABHAI): SHRIMATI SHARDABEN ANILBHAI PATEL:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the number of complaints received regarding the mid-day meal found below the standard fixed for nutrition norms, State-wise; and
- (b) the action taken by the Government on the said complaints?

ANSWER MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAMESH POKHRIYAL 'NISHANK')

(a) & (b): Mid Day Meal is provided in Government schools as per the standards of nutritional values. However, a total of 13 complaints were reported regarding poor quality of food in implementation of Mid Day Meal Scheme during the last two years and current year. As per the Action Taken Reports (ATRs) received from 6 States and UTs, the action taken on these complaints are given at Annexure.

It is also stated that the overall responsibility for providing cooked and nutritious Mid Day Meal to the eligible children lies with State Governments and UTs Administrations. As per Action Taken Reports (ATRs) received from States and UTs, action such as issuing warning against the official responsible, terminating the contract of concerned NGOs / Organisations, initiating criminal proceedings and imposing penalties against the defaulting persons/officials/organisations have been taken by the concerned State Governments and UT Administrations.

Annexure referred to in reply to parts (a) & (b) of Lok Sabha Unstarred Question No. 1713 for 02.03.2020 raised by Shri Mitesh Rameshbhai Patel (Bakabhai) and Shrimati Shardaben Anilbhai Patel Hon'ble MPs regarding Quality of Mid-day meal

Action Taken on complaints regarding poor quality under Mid Day Meal Scheme during the last two years and current year

Sl.	Type of Action	2018	2019	2020	Total
No.					
1	Departmental action (including warning, transfer, suspension) and action against service providers/complaint substantiated by State Govt.	3	5	0	8
2	General corrective action, including issue of instructions to the concerned, by State Govt./GOI.	0	1	0	1
3	Baseless, not proved, not related to MDM	3	1	0	4
Total		6	7	0	13